

ITEM NO.16

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Criminal Appeal No(s). 984/2025

MOHAMMAD ABDULLAH AZAM KHAN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 203148/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 83585/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(C) No. 499/2023 (X)

IA No. 84379/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 84370/2023 - STAY APPLICATION

Date : 30-04-2025 These matters were called on for hearing today.

For Appellant(s) : Mr. Lzafeer Ahmad B. F., AOR
Mr. Sachin Dubey, Adv.

For Respondent(s) : Ms. Ruchira Goel, AOR

Mr. Prateek Kumar, AOR
Mr. Abhinav Nagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CRIMINAL APPEAL NO.984/2025

Sole Respondent has already filed reply.

Scanned soft copies of original records of High Court and
Trial Court be called for through e-mail considering circular
F.no.1/Judl./2025 dated 10.01.2025.

List again on 28.07.2025.

WRIT PETITION (CIVIL) NO. 499/2023

Despite service being complete, none has entered appearance for respondent no.2.

Ld. Counsel for respondent no.1 submits that the matter has become infructuous and, therefore, no counter affidavit shall be filed on behalf of respondent no.1. Let the submission be taken on record.

Let the matter be processed for listing before the Hon'ble Court, as per rules.

PRADIP Y. LADEKAR
Registrar

pm